R.N.I. TELMUL/2016/73158 HSE No. 1051/2017-2019



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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 29] HYDERABAD, SATURDAY, DECEMBER 2, 2017.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 1st December, 2017 and the said assent is hereby first published on the 2nd December, 2017 in the Telangana Gazette for general information,—

ACT No. 28 OF 2017.

AN ACT FURTHER TO AMEND THE TELANGANA SHOPS AND ESTABLISHMENTS ACT, 1988

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This act may be called the Telangana Shops and Establishments (Amendment) Act, 2017.

Short title, extent and commencement.

(2) It extends to the whole of the State of Telangana.

[1]

A-251

(3) It shall be deemed to have come into force on the 2nd September, 2017.

Amendment of section 3. (Act No.20 of 1988.) 2. In the Telangana Shops and Establishments Act, 1988, in section 3, in sub-section (2), after the proviso, the following provisos shall be added, namely,-

"Provided further that to facilitate the starting of business, no inspection need be conducted prior to registration:

Provided also that, on uploading the application for registration along with other enclosures as may be prescribed, provisional registration shall be granted within 24 business hours and be valid until a final order is passed on the application for registration".

Repeal of Ordinance 8 of 2017.

3. The Telangana Shops and Establishments (Amendment) Ordinance, 2017 is hereby repealed.

V. NIRANJAN RAO,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.